

**The Minister of Commerce (Shri Karmarkar)** (a) No specific programme for increasing the production of tea has yet been drawn up for inclusion in the Second Five Year Plan.

(b) The draft International Tea Agreement as it stands at present, does not lay down any acreage limits in respect of extension of tea cultivation in the participating countries. The Tea Board has decided to liberalise the maximum percentages of permissible acreage up to which permission for extension of tea areas are to be granted to Tea Estates.

(c) No, Sir.

### पशुओं का निर्यात

१०४६. श्री रघुनाथ सिंह : क्या बाणिज्य और उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) मार्च, १९५४ से अगस्त, १९५५ तक कितने बन्दर, पक्षी और अन्य जीवित पशु विदेशों को भेजे गये; और

(ख) इस निर्यात से भारत को कितनी आय हुई ?

बाणिज्य और उद्योग तथा लोहा और इस्पात मंत्री (श्री टी० टी० कृष्णामाचारी) :  
(क) और (ख) एक विवरण संलग्न है।  
(देखिये परिशिष्ट १०, अनुबन्ध संख्या ३६)

### Report of the Textile Enquiry Committee

1047. **Shri V. B. Gandhi** : Will the Minister of Commerce and Industry be pleased to state :

(a) the date of the publication of the Report of the Textile Enquiry Committee (Kanungo Committee) giving separately the date of publication of the main part of the Report and the date of publication of Appendices, if any;

(b) the number of copies of the Report printed and the number of copies sold so far;

(c) the stock at present with Government;

(d) the number of orders still pending for supply, if any; and

(e) the steps proposed to be taken by Government to meet all the outstanding demands?

**The Minister of Commerce and Industry and Iron and Steel (Shri T. T. Krishnamachari)** ( ) The dates of publication of the three volumes of the Report of the Textile Enquiry Committee are as follows:—

(i) Volume I of the Report—21-10-1954.

(ii) Volume II " " 22-6-1955.

(iii) Volume III " " 15-7-1955.

(b) 3500 copies of Volume I and 3000 copies each of Volume II and Volume III of the Report have been printed. No copies have been sold so far.

(c) 1500 copies each of Volume I, Volume II and Volume III of the Report are lying with the Government of India Press for the purpose of sale. 971 copies of Volume I, 644 copies of Volume II and 416 copies of Volume III are available in this Ministry.

(d) 56 orders for the supply of 639 copies.

(e) The Manager of Publications has been authorised to sell copies of the Report lying with the Government of India Press.

### Movement of Ores

1048. **Shri Deogam** : Will the Minister of Commerce and Industry be pleased to state :

(a) whether it is a fact that a circular has been issued recently by the Deputy Chief Controller of Exports, Madras, laying down the procedure for obtaining Registration Slips and Quota Slips for placing indents for wagons for movement of ores to the various South Indian Ports;

(b) whether there is any objection to accepting contracts issued by local representatives of foreign buyers as valid; and

(c) if so, the reasons therefor?

**The Minister of Commerce and Industry and Iron and Steel (Shri T. T. Krishnamachari)** : ( ) Yes, Sir.

(b) and (c). The system of registration slips was devised to prevent cornering of wagons by exporters in different names. Local representatives of some firms were reported to be parcelling out contracts amongst several persons in order to enable such persons to apply for registration slips only for moving additional quantities of their principals ores to the ports,

export ultimately being made by the firm with whom the bulk contract was made. If this is permitted, the system of regulating scarce wagon space through registration slips would become unworkable.

#### Ores

1049. **Shri Deogam** : Will the Minister of Commerce and Industry be pleased to state :

(a) whether it is a fact that in a recent circular letter issued by the Deputy Chief Controller of Exports, Madras, there was nothing which required the applicant to disclose his source of supply at the loading stations or to produce his contracts of purchase of ores;

(b) whether it is a fact that this evidence is now required from the applicants; and

(c) if so, the reasons therefor?

**The Minister of Commerce and Industry and Iron and Steel (Shri T. T. Krishnamachari)**: (a) Yes, Sir.

(b) Yes, Sir.

(c) Government consider that an exporter requires facilities for movement of ores only from the point where such ore has been purchased by him, or is being negotiated for purchase, to the port of shipment.

#### Movement of Ores

1050. **Shri Deogam**: Will the Minister of Commerce and Industry be pleased to state :

(a) the number of applications received for the issue of Registration Slips for movement of ores by the Controllers of Exports, Madras and Bombay during the years 1953, 1954 and 1955 so far separately; and

(b) how many of these applicants have attached contracts of Metalimex of Praha or of their representatives in India?

**The Minister of Commerce and Industry and Iron and Steel (Shri T. T. Krishnamachari)**: (a)

	1953	1954	1955
Madras	..	349	1934
Bombay	..	..	420

(Registration was started in Madras only in 1954 and in Bombay in 1955)

(b)

Madras	1955	114
Bombay	1955	34

#### Movement of Ores

1051. **Shri Deogam** : Will the Minister of Commerce and Industry be pleased to state :

(a) whether it is a fact that in the circular letter issued recently by the Deputy Chief Controller of Exports, Madras, there was no provision to require from the Established Shippers to produce documentary evidence of their having moved ores from the different sections of Railways ;

(b) whether it is a fact that the above evidence has been asked for individually later on, and applications have been rejected or Registration Slips have not been issued on such grounds; and

(c) whether Government realise the difficulty of the traders who are out of Madras, in replying to the queries which take a lot of time in individual correspondence and cause delay in obtaining slips, whereas local parties take advantage by attending the office and getting slips earlier?

**The Minister of Commerce and Industry and Iron and Steel (Shri T. T. Krishnamachari)** : (a) Yes, Sir.

(b) No applications have been rejected straightaway. Even where deficiencies were noticed, applicants have been given time to make good those deficiencies.

(c) Government are not aware of any serious difficulty in the matter.

#### Relief to Displaced Persons

1052. **Shri D. C. Sharma** : Will the Minister of Rehabilitation be pleased to state :

(a) the total amount of relief given so far to displaced persons from East Pakistan for the maintenance of destitute women and children, payment of cash doles in Homes and Infirmarys, medical treatment and for imparting training to able-bodied women; and

(b) the names of the States where the relief has been paid and the extent to which it has been paid?

**The Deputy Minister of Rehabilitation (Shri J. K. Bhonsale)**: (a) and (b). The time and labour involved in the collection of this information will not be commensurate with the result to be achieved.